

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

THIS THE 7TH DAY OF JANUARY, 2004

Civil Contempt Petition No.162 of 2002

CORAM:

HON.MR.JUSTICE S.R.SINGH,V.C.

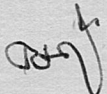
HON.MR.D.R.TIWARI, MEMBER(A)

1. Ram Sanehi, son of Shri Raja  
R/o Village Chariya, post  
Shambhua District Kanpur, presently  
working as EDMP Sambhua, B.O. Kanpur.
2. Ravi Shanker Savita, son of  
Shri Ram Kumar Savita, R/o  
Village and Post Bihar district  
Unnao presently working as  
EDMP Pokhari, B.O. Unnao
3. Ramesh Chandra, s/o Shri Ram nath  
R/o Village & Post Bhausana  
District Kanpur presently working as  
EDBPM, Bhausana B.O. Kanpur.
4. Rameshwar Savita Son of Late  
Shri Ram nath, R/o village & Post  
Hilauli(Jhulan) district Unnao  
presently working as EDDA, Nawai, B.O.  
Unnao
5. Om Prakash, son of Late Shri Phool  
Chandra, R/o Village Kasraur post  
Purva district Unnaon presently  
working as EDMP, Phupatipur, B.O.  
Unnaon
6. Ganga Narain Kurel  
S/o late Shri Bihari lal  
Kurel, R/o village and pcst  
Chhatarpur, district Kanpur Nagar.
7. Arjun Singh son of Late  
Krishna, r/o village Gujapur  
Post Araul district Kanpur Nagar
8. Smt. Neelam Kumari  
W/o Shri Parashu Ram verma  
R/o Village & Post Pokhari  
District Unnaon, presently working  
as EDBPM, Pokhari, B.O. Unnaon

.. Petitioners

Versus

1. B.M.Some, Director General of  
Post, New Delhi.



..p2



:: 2 ::

2. R.Ganeshan Chief Post Master General, Lucknow.
3. P.K.Gopinath, Post Master General, Kanpur Region, Kanpur.
4. A.N.Srivastava Superintendent of Post Offices, Kanpur. Mufassil Division, Kanpur.

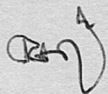
.. Respondents

O R D E R

JUSTICE S.R.SINGH,V.C.

None appears for the petitioners. We have heard Shri Rajiv Sharma learned counsel representing the respondents and perused the pleadings.

The petitioner instituted OA No.1293/00 which came to be disposed of by judgment and order dated 25.5.01 with the direction to consider the case of the petitioners "as per rules" after lifting of the ban imposed on appointment or as and when the respondent proposed to fill up the posts on the basis of review. Shri Rajiv Sharma counsel for respondents submits that the case of all the candidates was considered by the Competent Authority and a reasoned and detailed order was passed on 2/9.10.03, a copy of which has been annexed as (Annexure 2) to the counter affidavit. It was found that the applicants had appeared in the examination in the year 1988 but the said vacancies of the year 1988 could not be cleared by the Screening Committee and these vacancies stood abolished by the department. It was accordingly held that in such view of the matter the case of the applicants for absorption against the vacancies of




..p3



:: 3 ::

1988 was not acceptable. The representation was accordingly rejected. Since the Competent Authority have taken a decision, the direction given by the Tribunal stood complied with. If aggrieved by the decision aforesaid, the applicants may file OA if so advised. But the contempt petition does not survive. Accordingly the contempt petition is dismissed. Notice stand discharged.

  
MEMBER(A)

  
VICE CHAIRMAN

Dated: 7.1.04

Uv/